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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ ARB. A. (COMM.) 26/2022 AIRPORTS AUTHORITY OF INDIA (AMRITSAR AIRPORT) Petitioner

Through: Ms. Padma Priya and Mr. Rishabh

Dua, Advocates.

versus

TDI INTERNATIONAL INDIA PVT. LTD. Respondent

Through: Mr. Ashish Mohan with Ms. Gargi

Sethee and Mr. Samarth Choudhary,

Advocates.

+ ARB. A. (COMM.) 27/2022

AIRPORTS AUTHORITY OF INDIA (PUNE AIRPORT)

..... Petitioner

Through: Ms. Padma Priya and Mr. Rishabh

Dua. Advocates.

versus

TDI INTERNATIONAL INDIA LTD. Respondent

Through: Mr. Ashish Mohan with Ms. Gargi

Sethee and Mr. Samarth Choudhary,

Advocates.

+ ARB. A. (COMM.) 28/2022

AIRPORTS AUTHORITY OF INDIA (VADODARA AIRPORT)

..... Petitioner

Through: Ms. Padma Priya and Mr. Rishabh

Dua, Advocates.

versus

TDI INTERNATIONAL INDIA PVT. LTD. Respondent

Through: Mr. Ashish Mohan with Ms. Gargi

Sethee and Mr. Samarth Choudhary,

Advocates.





+ ARB. A. (COMM.) 29/2022 AIRPORTS AUTHORITY OF INDIA (JAMMU AIRPORT)

..... Petitioner

Through: Ms. Padma Priya and Mr. Rishabh

Dua, Advocates.

versus

TDI INTERNATIONAL INDIA PVT. LTD. Respondent

Through: Mr. Ashish Mohan with Ms. Gargi

Sethee and Mr. Samarth Choudhary,

Advocates.

CORAM:

HON'BLE MR. JUSTICE ANUP JAIRAM BHAMBHANI

ORDER 29.08.2022

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I.A. 13703/2022 in ARB. A. (COMM.) 26/2022

I.A. 13686/2022 in ARB. A. (COMM.) 27/2022

I.A. 13679/2022 in ARB. A. (COMM.) 28/2022

I.A. 13702/2022 in ARB. A. (COMM.) 29/2022

By way of the present applications, the respondent seeks a direction for dismissal of the arbitration appeals premised on judgment dated 01.08.2022 rendered by a Co-ordinate Bench of this court in ARB. A. (COMM.) No. 17/2022 titled 'Airports Authority of India (Kolkata Airport) vs. TDI International India Ltd.'. Mr. Ashish Mohan, learned counsel appearing for the respondent submits that, as recorded in last order dated 25.05.2022, these appeals were adjourned awaiting a decision in the aforesaid arbitration appeal pending before a Co-ordinate Bench, since impugned order dated 14.03.2022 of the learned Sole Arbitrator passed on an application under section 17 of the Arbitration & Conciliation Act, 1996 was a common interim order in 05 similar but different arbitral proceedings.





By way of the common interim order, the learned Sole Arbitrator had allowed the section 17 applications filed by the respondent; and had directed return and release of certain bank guarantees furnished by the respondent in relation to Airport Units located at Jammu, Amritsar, Pune, Vadodara and Kolkata.

- 2. The respondent now submits that in consonance with what has been held in the aforesaid judgment of the Co-ordinate Bench, the present appeals also deserve to be dismissed.
- 3. Issue notice on the applications.
- 4. Ms. Padma Priya, learned counsel appearing for the appellant/Airports Authority of India accepts notice; and concurs in the submission, subject only to reserving liberty for the AAI to challenge the said judgment, as may be permissible, in accordance with law.
- 5. Accordingly, the present appeals are dismissed in consonance with what has been held in judgment dated 01.08.2022 in ARB. A. (COMM.) No. 17/2022, while granting liberty as prayed for.
- 6. Pending applications, if any, also stand disposed of.

ANUP JAIRAM BHAMBHANI, J

AUGUST 29, 2022 ds